

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

120

T.P No. 338/KB/2017
CP-353/2015

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH AUGUST, 2018, 10:30 A.M.

Name of the Company	Shah Sponge & Power Ltd & 5 Ors.		
Under Section	391(2) & 394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mrs. Manju Bhuteria, Advocate
 2. Mr. N. Guruswamy, FCA
 3. Mr. S. C. Prasad, Advocate
 4. Mr. B. K. S. Pradhan, JD. RD (ER) MCA
- } Petitioner.
Income Tax Department
30/08/2018
30/8/18.

ORDER

Ld. Counsel for petitioner, for income tax department and Ld. Joint Director from the office of Regional Director representing Central Government is present.

Ld. Joint Director of Central Government has filed affidavit. Ld. Counsel appearing for the applicant submits that affidavit of consent of the creditor is to be filed and sought time to file consent of affidavit of creditors. Time is granted.

In the meanwhile, **TP No. 338/KB/2017** being an even no. could be considered by Bench No. 2. TP No. 338/KB/2017 is make over to Bench No. 2.

P.T.O

List it for further consideration on 28/09/2018. Parties are directed to appear before Bench-II on 28/09/2018.

Sd

(Jinan K.R.)
Member (J)